NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/252/ (IB)/2017

NAME OF THE PETITIONER(S)

: L&T FINANCE LTD

NAME OF THE RESPONDENT(S)

: ZYLOG SYSTEMS LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

SIGNATURE

REPRESENTATION BY WHOM

M. Srideri

(For Sri & Shenker Associates) Commel Sor Deditioning

ORDER

Ms.M.Sridevi appearing for the counsel for petitioner submitted that the counsel who caused appearance before the Hon'ble High Court has given a change of vakalat to Sri & Shankar The petition is filed under section 7 of the I&B Code, 2016. Therefore, the Associates. counsel for petitioner is directed to make available all the evidences establishing the default. The Registry is directed to send notice to the respondent.

Counsel for petitioner is directed to send private notice and also the petition along with the relevant papers to the respondent. She is also directed to file the proof of sending and effecting service on the respondent by way of an affidavit by the next date of hearing. Put up on 20.07.2017 at 02.30 P.M.

(CH. MOHD. SHARIEF TARIO) (MEMBER (JUDICIAL)

(K. ANANTHĀ PADMANABHA SWAMY) (MEMBER (JUDICIAL)